

## NOTES OF THE REGISTRY

OA 256/00.

## ORDERS OF THE TRIBUNAL

Order dated 07.11.02

At the request of the U.G. Counsel for the applicant and as agreed by the other side, the matter is adjourned to 18.11.02.

*lrb*  
Vice Chairman 7/11

*JY*  
Member 6

Order dated 18.11.2002

Heard the Advocate for the applicant and Shri S.B. Jena, Addl. Standing Counsel for the Respondents. Here is a case where the applicant who worked as a substitute for sometime, as elaborated in the O.A. has prayed for a direction to Respondents/Department to provide him an employment, by taking into consideration his working experience.

There are no statutory or executive instructions of the Department to take into consideration the experience gained as substitute in order to provide a regular employment in any E.D. Post under the Postal Department. Therefore, there nothing remains in this O.A. to grant relief to the applicant. However, before disposing of this O.A., we hope and trust that applicant's case will receive due consideration as and when he applies for any befitting vacancy. The O.A. is accordingly disposed of. No costs.

*lrb* 18/11  
VICE-CHAIRMAN

*Yea'*  
MEMBER (JUDICIAL)

With the disposal of the O.A., M.A. 978/02 is disposed of accordingly.

*lrb*  
VICE-CHAIRMAN

*Yea'*  
MEMBER (JUDICIAL)

*DB*  
21.11.02  
S.O. 7

*1*  
21/11/02

Copies of order  
d. 18.11.02 may be  
sent to the court  
for both sides.